

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 563 of 2019 & IA No. 1872 OF 2019 & IA No. 1870 OF 2019

Dated: 17th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)

In the matter of:

Adani Electricity Mumbai Limited **Appellant(s)**

Versus
Maharashtra Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Aditya K. Singh
Nitish Gupta

Counsel for the Respondent(s) :

ORDER

(IA No. 1872 of 2019 – for condonation of delay in refiling the appeal)

Heard.

The Applicant/Appellant seeks condonation of delay of 200 days in refiling the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of **Rs. 5000/- (Rupees two thousand only) to a charitable organization**, namely, **“National Defence Fund, PAN No. AAAGN0009F, A/c No. 11084239799, State Bank of India, Institutional Division, 4th Floor, Parliament Street, New Delhi”** within two weeks. Application is disposed of.

Issue notice on delay application and main appeal. Dasti, in addition, is permitted.

List the matter on **28.11.2019.**

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

MK